GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION No-130

ANSWERED ON - 01/12/2025

VACANCIES IN THE NCM

130. SHRI I.S. INBADURAI: SHRI K.R. SURESH REDDY:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the attention of Government has been drawn to the recent observations of the Hon'ble Delhi High Court regarding the long-pending vacancies in the National Commission for Minorities (NCM);
- (b) the present status of appointment of the Chairperson, Vice-Chairperson and Members of the Commission;
- (c) whether Government has initiated any process for filling up these vacancies, and if so, the present stage of such process;
- (d) whether any interim arrangements have been made to ensure that the functioning of the NCM is not adversely affected; and
- (e) the time frame within which Government proposes to make the new appointments?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (e) As per Section 3 (2) of the NCM Act 1992, Chairperson, Vice-Chairperson and Members of the Commission to be nominated by the Central Government from amongst persons of eminence, ability and integrity. Further, as per Section 8(2) of the NCM Act 1992, the Commission shall regulate its own procedure. However, the grievances which are received in the Commission continue to be taken up with the concerned authorities for redressal. The Government endeavours to appoint Chairperson, Vice-Chairperson and all the Members of the Commission.
